

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 18/13 of NC-VI held on 20.09.2012

Meeting No.18/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 20.09.2012 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
3	Sh. S.K.Jain	DO	DIPP
3	Smt. S. Latha	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 17/13 held on 20.09.2012 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	318 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
	The committee discussed the case in the meeting and decided to defer the case as MFPI's omments are awaited ,which will be shortly communicated to this office as informed by the representative of MFPI. The case is to be placed before the committee on 18.10.2012			

2	319 Case No.:13/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	Deferred
The committee discussed the case in the meeting and decided to defer the case as MFPI's omments are awaited ,which will be shortly communicated to this office as informed by the representative of MFPI. The case to be place before the committee on 18.10.2012				

3	320 Case No.:11/9/85-ALC3/2012	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00069/AM13/	RLA File :13/24/040/00010/AM13/	Lic.No/Date:1310039712 15.05.2012	Deferred
The committee discussed the case in the light of the recommendation received from the MFPI's letter No.22/DGFT/2012 dated 31.8.2012. It was noted that the application is for import of split Guar seeds as well as for Guar gum refined split . It is not understood as to why Guar gum refined split are needed for export product which is also refined and treated . Committee decided to seek clarification from the firm regarding the process involved in the input / out put conversion and the difference between Guar gum refined split for import and Guar gum treated and pulverized for export. The case is to be placed before committee on 18.10.2012				

4	321 Case No.:5/11/85-ALC3/2012	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00084/AM13/	RLA File :13/24/040/00011/AM13/	Lic.No/Date:1310039791 23.05.2012	Deferred
The committee discussed the case in the light of the recommendation received from the MFPI's letter No.22/DGFT/2012 dated 31.8.2012. It was noted that the application is for import of split Guar seeds as well as for Guar gum refined split . It is not understood as to why Guar gum refined split are needed for export product which is also refined and treated . Committee decided to seek clarification from the firm regarding the process involved in the input / out put conversion and the difference between Guar gum refined split for import and Guar gum treated and pulverized for export. The case is to be placed before committee on 18.10.2012				

5	322 Case No.:6/27/85-ALC3/2011	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
---	-----------------------------------	--	--	---------

HQ File :01/85/050/00150/AM12/	RLA File :05/23/040/00268/AM12/	Lic.No/Date:0510305934 19.10.2011	Deferred
The committee discussed the case and it was noted that the reply/ response of the firm gives qty. of inputs which do not seems to be related to the present case , where qty figures are different . Firm may be asked to re-submit their reply with reference to the case under consideration. Further it was noted that the reply of the firm is incomplete in as much as , it does not address certain points made by DIPP. The committee decided to defer the case, seek clarification from the firm and place before the committee on 18.10.2012			

6	323 Case No.:9/31/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00185/AM12/	RLA File :34/24/040/00212/AM12/	Lic.No/Date:3410032792 02.01.2012	Deferred
	The committee discussed the case and noted that MFPI vide their letter No. 46/DGFT/ 2012 dated 23.8.2012 pointed out that the qty. of import item No. 2 is on a much higher side, while the specification of all three import items and no of packets are same. Firm may be asked to clarify. The committee decided to defer the case and to be place before the committee on 18.10.2012.			

7	324 Case No.:7/13/85-ALC3/2011	Party Name:HINDUSTAN GUM & CHEMICALS LTD	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00066/AM12/	RLA File :33/24/040/00005/AM12/	Lic.No/Date:3310018814 17.06.2011	Deferred
	The committee discussed the case and as per the view of MSME representative, committee decided to call for the following information from the firm :- 1. Stage wise process wastage with material balance. 2. Approximate composition of raw material and end product and nature of crude fibre with % in import and export product. The committee decided to defer the case and place before the committee on 18.10.2012.			

8	325 Case No.:11/14/85-ALC3/2012	Party Name:MAHAAN PROTEINS LTD	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00100/AM13/	RLA File :05/24/040/00109/AM13/	Lic.No/Date:0510328600 29.06.2012	Deferred
	The committee discussed the case and decided to call for the information from the firm as recommended by the NDRI (Karnal) vide their letter No. 7-2/DT/12/105 dated 30.8.2012 i.e i Complete process flow chart with technical details along with list of ingredients intended to be used for manufacture of cheese premix			

1.	Complete process flow chart with technical details along with list of ingredients intended to be used for manufacture of cheese premix. MFPI may also be reminded to furnish their comments. The committee decided to defer the case and place before the committee on 18.10.2012.
----	--

9	326	Party Name:S.M. HERBALS PVT.LTD	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/162/240/AM12	RLA File :05/24/040/626/AM08	Lic.No/Date:0510212663 27.11.2007	Deferred
	The committee discussed the case and it was noted that the recommendation of Department of Biotechnology vide their letter dated 05.6.2012 mentions a definite purity level for both import and export items. However in the present case the purity level is not definite . Committee decided that the Department of Biotechnology may be requested to give their comments vis-a vis the purity level applied for . Committee decided to defer the case and to place before the committee on 18.10.2012.			

10	327	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	Case No.:10/14/85-ALC3/2012			
	HQ File :01/85/050/00099/AM13/	RLA File :05/23/040/00064/AM13/	Lic.No/Date:0510326268 30.05.2012	Deferred
	The committee discussed the case and it was mentioned by the representative of MFPI that clarification has been sought from the firm regarding blending ratio of indigenous tomato paste and lycopene content in import and export product. A reminder has also been issued to the firm in this regard. No reply has been received from the firm. The case is deferred and to be placed before the committee on 18.10.2012.			

11	328	Party Name:KAMALA INTERNATIONAL	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	Case No.:6/9/85-ALC3/2012			
	HQ File :01/85/050/00064/AM13/	RLA File :09/24/040/00572/AM12/	Lic.No/Date:0910051781 16.03.2012	Deferred
	The committee discussed the case in the light of the recommendation of MFPI O.M No 21/DGFT/ 2012 dated 31.8.2012 to consider the case as per SION fixed for chocolate Biscuits. It was noted that SION is available for Biscuits and not for chocolate Biscuits. On the other hand it was noted that MFPI has sought certain information from the applicant , the reply to which is awaited. Committee decided to defer the case for four weeks and case to be placed before the committee on 18.10.2012.			

	329	Party Name:RENSHELL EXPORTS	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
--	-----	-----------------------------	--	---------

12		PVT.LTD	20.09.2012	
	HQ File :01/85/050/00192/AM12	RLA File :02/24/040/200/AM12/	Lic.No/Date:0210173280 31.01.2012	
	The case was discussed in the meeting and it was noted that the import qty. with 45% wastage allowed by Norms Committee vide its decision dated 22.3.2012 works out to 14,355kgs for 9900kg of export product. Therefore the import quantity fixed by the NC is correct. However the earlier two cases under reference by the firm, which were approved by the Norms committee vide its meeting dated 7.3.2012 with higher import quantity due to inadvertent error in computation of 45 % wastage , need rectification. Therefore it was decided to rectify the import quantity in the said two cases and communicate to the concerned RA accordingly.			

13	330 Case No.:12/21/85-ALC3/2011	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00114/AM12/	RLA File :03/94/040/00478/AM12/	Lic.No/Date:0310651884 06.09.2011	Deferred
	The committee discussed the case and noted that the import items namely Frozen cooked crab meat, crab extract are in nature of natural crab products and are of substantial quantity in absolute terms, while the export product is imitation crab sticks/ chunk / bite which, it was felt, may not require the use of the said natural crab products. It was decided to request concerned RA to visit the firms unit and report about the actual use of the natural crab ingredients in the end export product. The case is deferred for four weeks and to be placed before committee on 18.10.2012.			

14	331 Case No.:1/18/85-ALC3/2012	Party Name:SUPERHOUSE LTD.,	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00114/AM13/	RLA File :06/24/040/00017/AM13/	Lic.No/Date:0610028563 22.08.2012	Deferred
	The committee discussed the case and noted that hard copy of the application is not received. The committee decided to defer the case for four weeks. The RA concerned may be requested to furnish the hard copy of the application at the earliest , on receipt of application it may be referred to MSME for their comments. The case is to be placed before the committee on 18.10. 2012.			

15	332 Case No.:2/18/85-ALC3/2012	Party Name:FASHION ACCESSORIES	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00115/AM13/	RLA File :05/23/040/00170/AM13/	Lic.No/Date:0510331892 14.08.2012	Deferred

	The committee discussed the case and noted that hard copy of the application is not received. The committee decided to defer the case for four weeks. The RA concerned may be requested to furnish the hard copy of the application at the earliest, on receipt of application it may be refer to MSME and Textile Commissioner for their comments. The case is to be placed before the committee on 18.10. 2012.
--	---

16	333 Case No.:1/9/85-ALC3/2012	Party Name:TATA COFFEE LIMITED,	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00059/AM13/	RLA File :07/24/040/00016/AM13/	Lic.No/Date:0710087805 19.04.2012	Deferred
	The committee discussed the case and decided to refer the case to MFPI for their comments and defer the case for four weeks. The case is to be placed before the committee on 18.10.2012.			

17

334 Case No.:13/24/85-ALC3/2011	Party Name:LOOM CRAFTS FURNITURE (INDIA) PVT. LTD.	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
HQ File :01/85/050/00135/AM12/	RLA File :05/23/040/00239/AM12/	Lic.No/Date:0510303887 27.09.2011	Approved
The committee discussed the case and approved the following ad-hoc norms as per the written comments/ received from DIPP(TSW) vide their letter No. Nil dated 20.9.2012 . It was decided to put the condition that the GSM of the fabric imported should match with the GSM of the fabric used in the export product as under:-			
Export Item	Qty.	Import Item	Qty.
Hand made outdoor furniture made of Aluminum , wicker and laminated fabric (PVC laminated fabric containing 10 % polyester , 40 % PVC & 50% polypropylene of	2000.00 Number	PVC laminated fabric containing 10% polyester,40% PVC&50% polypropylene of 300-1500 GSM+/-10%	10000 Sq. Meter at the rate of 1.10 Sq. Mtrs. / Sq. Mtr. Content in the export product.

	300 – 1500 GSM +/-) Fabric content 9090.90 Square Meter.		
	Note : GSM of the import and export product should match. RA may take consequential action as per policy / procedure.		

18	335 Case No.:17/28/85-ALC3/2010	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00118/AM11/	RLA File :05/23/040/00103/AM11/	Lic.No/Date:0510269080 26.07.2010	Deferred
	The committee discussed the case and it was noted that the committee sought revised comments from DIPP indicating the weight of export product . However, it was stated by the representative of DIPP that the firm's reply does not indicate the weight of the export product nor any material balancing . The committee decided to call for these information from the firm. The case is deferred for four weeks and to be placed before committee on 18.10.2012.			

19	336 Case No.:12/33/85-ALC3/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00202/AM12/	RLA File :03/94/040/01005/AM12/	Lic.No/Date:0310682041 15.02.2012	Deferred
	The committee discussed the case and decided to remind MFPI to expedite their comments. The case is deferred for four weeks and to be placed			

before the committee on 18.10.2012.

20	337 Case No.:9/19/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:18/85-ALC3/2012 20.09.2012	Status:
	HQ File :01/85/050/00102/AM12/	RLA File :34/24/040/00105/AM12/	Lic.No/Date:3410031393 29.08.2011	Deferred
	The committee discussed the case and it was noted that no indigenous inputs are indicated by the applicant. The firm may be asked to clarify. MFPI may be requested to examine and furnish their comments. The case is deferred for four weeks and to be placed before the committee on 18. 10. 2012.			

XXXXXXXX